

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 253 of 1992

Kamlesh Chandra Applicant

Versus

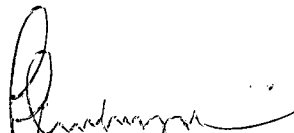
Union of India & Others Respondents


Hon'ble Mr. Justice U.C. Srivastava, VC

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C. Srivastava, VC)

One Chhotey Lal was the post man of the post office of Lakhimpur. He was placed under suspension and in his place, the applicant was given provisional appointment with the stipulation that whenever, Chhotey Lal comes back ~~to~~ the appointment will automatically come to an end. The applicant was allowed to work from 13.1.1988 to 6.8.1988. The said Chhotey Lal died on 26.2.1992. The applicant's case is that as he has worked in the place of Chhotey Lal and the post is vacant, he should be appointed; The appointments are regulated in accordance with rules framed in this behalf. Obviously, the applicant has worked for few months in place of Chhotey Lal, his case can be considered, in case otherwise eligible. Accordingly, with the direction that if the applicant is otherwise eligible, his case may also be considered for appointment as postman in place of Chhotey Lal alongwith the case of others. With these observations, the application is disposed of finally. No order as to cost.


Member (A)


Vice-Chairman

Lucknow Dated: 18.11.1992.

(RKA)